

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 50 OF 2018 &**  
**IA NO.315 OF 2018**

**Dated:      28<sup>th</sup> March, 2018**

**Present:   Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

Talwandi Sabo Power Ltd.	....	<b>Appellant(s)</b>
Vs.		
Punjab State Electricity Regulatory Commission & Ors.	....	<b>Respondent(s)</b>

Counsel for the Appellant(s)	:	Mr. K.Venugopal, Sr. Adv. Mr. Deep Rao Mr. Divyanshu Bhatt
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan Ms. Aanchal Arora for R-1  Mr. M.G.Ramachandran Ms. Ranjitha Ramachandran Mr. Shubham Arya Ms. Anushree Bardhan for R-2 & R-3

**ORDER**

**IA NO.315 OF 2018**  
***(Appl. for stay)***

We have heard learned counsel appearing for both the parties.

Submissions made by both the parties, as stated above, are placed on record.

**Reserved order on IA No. 315 of 2018**

**APPEAL NO. 50 OF 2018**

Issue notice to the respondents, returnable on 14.05.2018. Dasti in addition is permitted. Mr. Buddy A. Ranganadhan, accepts notice on behalf of Respondent No. 1 and Mr. M.G.Ramachandran, accepts notice on behalf of Respondent Nos. 2 and 3. In the meantime, issue notice to the other respondents.

The learned counsel appearing for the first Respondent and the learned counsel appearing for the second and third Respondent pray for four weeks' time to file their respective replies to the memo of appeal.

The learned counsel appearing for the Appellant prays for two weeks' time thereafter, to file his rejoinder to the replies to be filed by the Respondents.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1, 2 and 3 may file their respective replies on or before 27.04.2018. Thereafter, the learned counsel appearing for the Appellant may file his rejoinder submission on or before 11.05.2018 after duly serving copy on the other side.

List the matter for admission on **14.05.2018**, as agreed by the learned counsel appearing for both the parties

**(S.D. Dubey)**  
**Technical Member**

*bn/kt*

**(Justice N.K. Patil)**  
**Judicial Member**